

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

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O.A.NO.1528/2002

Wednesday, this the 1st day of October, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

1. Ruby Jindal
d/o Shri S.K.Jindal
r/o 65, Kapil Vihar
Pitam Pura, New Delhi-34
2. Naveen Kumar
s/o Shri Sandeep Singh
r/o 9375, Gali Malkhan Singh
Baghraoiji, Kishan Ganj
Delhi-6

..Applicants

(By Advocate: Shri S.K.Gupta)

Versus

1. Union of India
through Secretary
Ministry of Finance
Dept. of Economic Affairs
(Banking Division)
Jeevan Deep Building
Parliament Street,
New Delhi-1
2. Registrar
Debt Recovery Tribunal
Sanskriti Bhawan
DB Gupta Road
Karol Bagh, Jandewalan
New Delhi-55

..Respondents

(By Advocate: Ms. Promila Safaya)

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

Applicants are working on ad hoc basis with respondent No.2. It is an admitted case that their names had been sponsored by the Employment Exchange. They had joined the post as Lower Division Clerks on ad hoc basis on 16.7.2001 and they are continuing on ad hoc basis till date.

2. During the course of submissions, learned counsel for applicants contended that the claims of the

Ms Ag _____

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(2)

applicants should be considered as per the recruitment rules which are in force and till the regular appointments are not made, the applicants should be allowed to continue on ad hoc basis.

3. At this stage, we deem it necessary to take note of the fact that earlier recruitment rules dated 29.12.1998 which were in force had undergone a change and presently, the fresh recruitment rules have come into being on 24.8.2000.

4. It is not in dispute that respondent No.2 does require the work of the Lower Division Clerks and once there is job requirement, therefore, we dispose of the present application with the following directions:-

- a) Till such time the regular recruitment to the post is not effected, the applicants shall be allowed to continue on ad hoc basis;
- b) This would be subject to the fact that the work and conduct of the applicants is satisfactory. If it is not satisfactory, the respondents can take the necessary action; and
- c) When the regular recruitment for the post takes place, the applicants can apply and their claims shall be considered in accordance with rules.

Naik
(S. K. Naik)
Member (A)

/sunil/

Aggarwal
(V. S. Aggarwal)
Chairman